

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
**(Power Section) Civil Secretariat**  
**Srinagar/Jammu**

**Notification**  
**Srinagar, the 29<sup>th</sup> March, 2022**

S.O 131.— In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Shri Mansoor Ahmad Lone, Naib Tehslidar, Magam, District Kupwara to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Kupwara.

By Order of the Government of Jammu and Kashmir.

**Sd/-**  
**(Achal Sethi)**  
**Secretary to Government**

No.LAW-Powr/21/2021-10

Dated 29 -03- 2022

Copy to the:

1. Commissioner Secretary to Government, Revenue Department.
2. Joint Secretary (J&K), Ministry Of Home Affairs, Government of India.
3. Divisional Commissioner, Kashmir.
4. Deputy Commissioner Kupwara. This is with reference to his letter No.DCK/PS/2022/01/1415-16 Dated: - 27-03-2022.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)
7. Incharge Website.
8. Concerned file.

Si.

*Alice*

*29/03/22*  
**(Khursheed Ahmad Bhat)**  
**Additional Secretary to Government**